

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-507**  
IB-209/ND/2024

**IN THE MATTER OF:**

Vishwa Prabha Jain

**Vs.**

Canara Bank

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 94(1) of (IBC)

**Order delivered on 01.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Abhishek Anand, Ms. Shankari Mishra, Advs.  
For the Respondent : Mr. Abhishek Naik, Mr. Gulafsha Kureshi, Mr. Mojahid  
Karim Khan, Advs.

**ORDER**

Ld. Counsel on behalf of the Petitioner is present and sought a week's time to comply with the direction of this Adjudicating Authority regarding filing of an affidavit clearly stating that they have served all the Financial Creditors in terms of Rule 6 of the IB (Application to Adjudicating Authority) IRP for Personal Guarantor to CD Rules, 2019. Direction of this Adjudicating Authority so far as is relates to the filing of valid AFA of the proposed IRP has been complied with and the valid AFA of the proposed IRP is now available on the e-portal. Ld. Counsel on behalf of one of the Financial Creditor is present and submitted that no time should be given to the Petitioner for filing an affidavit for compliance of Rule 6. However, in our view before appointment of IRP, it is necessary for us to see whether Rule 6 has been complied with by the

Petitioner or not. In view of this, last opportunity is given to the Petitioner to file an affidavit clearly stating that they have served all the Financial Creditors in terms of Rule 6 of the IB (Application to Adjudicating Authority) IRP for Personal Guarantor to CD Rules, 2019. List the matter on **06.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**